

requirements projected by various stakeholders and decisions of World Radio Communication Conference-2007 of International Telecommunication Union (ITU) so that various services/applications can work in an interference free environment. The NFAP gives confidence to the industry for development of equipment/technology in India and also provides information for prospective service providers to submit their proposals for new services.

Unsolicited and hoax calls from public telephone booths

530. SHRI PARSHOTTAM KHODABHAI RUPALA:
SHRI BHARATSINH PRABHATSINH PARMAR:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Ministry is aware that criminals are harassing police department by making hoax calls and sexual harassment to housewives from public telephone booths;
- (b) if so, the action taken by the Ministry to stop such a menace; and
- (c) whether the Ministry is in the process to regulate calls from public telephone booths?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) and (b) A number of telephone calls are received by various Government departments, including Security Agencies informing them about impending bomb blasts. All these calls are earnestly pursued by the Police Security Agencies and found to be untrue. Further, complaints have been received regarding harassment to ladies/girls/housewives in respect of telephonic calls related to sexual matters. Subscribers are advised to approach Police in such matters.

(c) There are provisions in Indian Telegraph Rules, 1951 for prohibition of improper use of telephones. Provisions of CrPC may be invoked for violation thereof.

Increase in cyber crime cases

531. SHRI GOVINDRAO ADIK:
SHRI SANJAY RAUT:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether there is a steep rise in cyber crimes causing irreparable damage to a person's reputation by putting an obscene video on the internet or by hacking somebody's bank account, etc.;
- (b) whether the Ministry is mulling over to update the existing cyber crime laws enabling stringent punishments to cyber criminals, who tamper with computer source documents, hack computer systems and publish obscene information, in electronic form; and

(c) whether the Ministry would use advanced technology in combination with our existing laws, to provide a legal framework for electronic commerce and to enable electronic governance to prevent this menace of cyber crime?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) There have been incidents reported to Indian Computer Emergency Response Team (CERT-In) by Law Enforcement agencies on the hacking of email accounts and posting of objectionable contents including videos on the internet especially on social networking websites damaging reputation of individuals. A large no. of phishing incidents leading to hacking of bank accounts have also been reported to CERT-In by the Banks and Financial Institutions. A total no. of 508 and 386 phishing incidents have been reported to CERT-In in the year 2010 and during January — October, 2011 respectively.

(b) The Information Technology Act, 2000 has already been amended by the Information Technology (Amendment) Act, 2008 and provide legal framework to address prevalent cyber crimes. Section 66, 66A, 66B, 66C, 66E, 66F, 67, 67A, 67B provides stringent punishment ranging from imprisonment of three years to life imprisonment and fine for various acts of cyber crime including tampering with computer source documents, hacking of computer and publishing of obscene information.

(c) The Information Technology Act, 2000 is a comprehensive Act to provide a legal framework for electronic commerce and to enable e-Governance.

Irregularities in allocation of spectrum to DTH broadcasters

532. SHRI PRABHAT JHA:

SHRIMATI KUSUM RAI:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether serious irregularities have been reported in allocation of spectrum to Direct to Home (DTH) broadcasters;

(b) if so, the details thereof;

(c) whether an enquiry has been initiated in the matter;

(d) if so, the details thereof;

(e) if not, the reasons therefor;

(f) the details of the loss incurred due to irregularities in allocation of spectrum to DTH broadcasters;

(g) whether accountability has been fixed in this regard;

(h) if so, the details thereof alongwith the details of beneficiaries; and